

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3537  
ANSWERED ON:24.08.2011  
PENDING CASES UNDER RTI  
Dubey Shri Nishikant

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether there is growing number of pending cases under Right to Information Act (RTI);
- (b) if so, the details of the cases pending till date Ministries/Department-wise and State-wise; and
- (c) the reasons for delay in disposal of the said cases and the remedial action/measures being taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (c) : The Information is not centrally maintained. However, the Right to Information Act, 2005 has an inbuilt mechanism to ensure that the applications under the Act are disposed of in time. The Act, inter-alia , provides that if a Public Information Officer does not furnish information in time, a penalty of upto Rs. 25,000/- may be imposed on him by the Central/State Information Commission.